

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 ready Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Date of Hearing : 9.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties Present : Shri Tushar Nagar, Advocate for the petitioner
Ms. Purna Priyadarshini, Advocate for CTU
Shri Anil Kumar Meena, CTU
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for four weeks time to file rejoinder to the reply filed by CTU on 7.7.2015. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder, on affidavit, by 24.7.2015 with an advance copy to the respondents.

3. The petition shall be listed for hearing on 6.8.2015.

4. The Commission directed Central Electricity Authority to depute an officer well conversant with the technical issues arising out of the petition on the next date of hearing to assist the Commission on the issue of relinquishment of Long Term Open Access.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**